

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 319 of 2016**

**&**

**IA NO. 664 & 665 OF 2016**

**Dated: 17<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Simhapuri Energy Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : -

**ORDER**

Mr. Gopal Choudary states that some annexures have not been given to the Appellant by Respondent No.1/Central Electricity Regulatory Commission . We request Mr. Ramalingam, learned counsel who generally appears for Respondent No.1 to obtain instructions in this behalf.

List the matter on **07.02.2017.**

**(I. J. Kapoor)  
Technical Member**

*ts/sh*

**(Justice Ranjana P. Desai)  
Chairperson**